

1	2	3
135.	Vocational training in tribal areas	1
136.	Institutional support for Development and Marketing of Tribal Products/Produce	1
Ministry of Earth Sciences		
137.	Payment of Fellowship, Stipend, Financial Assistance to Scientists and Students	6
Ministry of Commerce		
138.	Integrated Scheme for Export Promotion and Quality improvement in spices; and Research and Development of Cardamom	1
139.	Sustainable and Inclusive Development of Natural Rubber Sector	1
140.	Tea development and promotion Scheme	1
141.	Integrated Coffee Development Project	1
142.	Scheme of 'Marine Products Export Development' under MPEDA	1
Ministry of Statistics and Programme Implementation		
143.	Capacity Development Scheme-Internship Programme	1
144.	Fellowship to Research Scholars and Stipend to Students of Indian Statistical Institute	1
TOTAL		252

Summary: No. of Ministries/Departments: 35; No. of Notifications=144;

No. of Schemes covered under these Notifications=252

Ban on mobile internet services

1366. SHRI KAPIL SIBAL: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- State/UT-wise details of ban on mobile internet services, since 2014 till date;
- whether banning of internet services is a decision of State or Central Government or taken-up jointly, the details thereof; and
- the details regarding the reasons for banning of mobile internet services?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI K. J. ALPHONS): (a) to (c) The police and

public order are State subjects and Section 144 of the Code of Criminal Procedure, 1973 empowers a District Magistrate, a Sub-Divisional Magistrate or any other Executive Magistrate specially empowered by the State Government to issue prohibitory orders in urgent cases of nuisance or apprehended danger. Further, Department of Telecommunications (DoT) has notified "Temporary Suspension of Telecom Services (Public Emergency or Public Safety) Rules, 2017" on 07.08.2017 under the Indian Telegraph Act, 1885. As per these rules, the direction to suspend the telecom services including internet in an area can either be issued by the Union Home Secretary or the State Home Secretary, as the case may be, due to public emergency or public safety. Government does not maintain records of internet shutdowns ordered by the State Governments.

Loss to IT Sector

1367. SHRI MANISH GUPTA: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that the Indian IT Industry has been severely affected by increased levels of protectionism in the US and other developed countries' markets during the past one year;

(b) if so, the estimated level of losses to the Indian IT sector in terms of revenues, profits and employment during this financial year and in the coming two years; and

(c) the steps being taken by IT companies, industry bodies and Government to minimize these negative effects?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI K. J. ALPHONS): (a) and (b) Yes, Sir. Estimation of expected losses is not made as various legislative changes proposed are at discussion stage and have not yet become law. In the current fiscal, the IT industry is projected to continue to be a net hirer and grow nearly 8% to reach US\$ 154 billion.

(c) Government has undertaken a consultative approach with the industry associations and industry members to improve the overall state of the IT industry and key challenges being faced. Efforts are also being made to diversify and increase presence in other markets such as Europe (besides UK), Africa, South America, Israel, Australia, China and Japan. The Indian industry bodies such as NASSCOM are also in regular contact with their counterparts to nullify/minimise the adverse impact.